

\236ITEM NO.55

COURT NO.6

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 19934/2016

(Arising out of impugned final judgment and order dated 20/05/2016

in CRP No. 341/1997 passed by the High Court Of Judicature at Allahabad)

M/S. GANGOTRI SAHKARI AVAS SAMITI LTD.

Petitioner(s)

VERSUS

M/S. PUSHPA SAHKARI AVAS SAMITI LTD.

Respondent(s)

(with interim relief and office report)

Date : 30/01/2017 This petition was called on for hearing today.

CORAM : HON&#39;BLE MR. JUSTICE KURIAN JOSEPH

HON&#39;BLE MR. JUSTICE A.M. KHANWILKAR

For Petitioner(s) Mr. Rajiv Dutta, Sr. Adv.

Mr. Vinay Garg, Adv.

Mr. Uday Singh, Adv.

For Respondent(s) Mr. Dinesh Dwivedi, Sr. Adv.

Mr. Nikhil Sharma, Adv.

Mr. Sanjay Kumar Singh, Adv.

UPON hearing counsel the Court made the following

O R D E R

Leave granted.

Hearing expedited.

Appeal to be heard in one year.

(Jayant Kumar Arora)

Court Master (Renu Diwan)

Assistant Registrar